

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.942/97
PS :Rajouri Garden
State Vs.Vijay Rai
U/s. 307/302/34 IPC

29.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

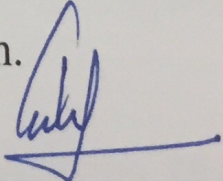
This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant on the criteria of HPC.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Harsh Hardy, Ld. Counsel for applicant/accused.

Status report received from jail.

At this stage, Ld. Counsel for applicant/accused submits that today he is busy and not able to argue this matter and requests for adjournment for tomorrow.

At the request of Ld. Counsel for applicant/accused, the matter is adjourned for 30.07.2020 for hearing on the application.


(POORAN CHAND)
ASJ-02/West/Delhi
29.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 340/2020
PS : Nangloi
State Vs. Vinod Kumar
U/s 394/397/411/34 IPC**

29.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

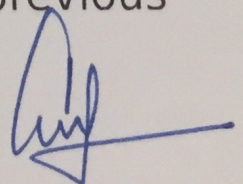
This is the application u/s 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Vinod Kumar.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State.
Sh. Satyendra Kumar, Ld Counsel for the applicant/accused.

Reply to the application filed alongwith previous involvement.

I have heard arguments from both the sides and perused the reply.

It is argued on behalf of applicant that he is in J.C since 13.04.2020. It is further argued that he is innocent and has been falsely implicated in the present case by the police. It is further argued that applicant has no previous



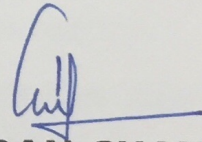
involvement in any other criminal case. It is further argued that investigation has been completed and chargesheet has been filed. Therefore, applicant is no more required for any custodial interrogation. Therefore, it is prayed that applicant may be granted bail and he is ready to abide by any condition imposed by this court.

Per contra, Ld. State Counsel has opposed the bail application on the ground that the allegations against the applicant are serious in nature. It is argued that in case applicant is released on bail, he may threaten/influence the witnesses.

I have considered rival arguments.

Considering the facts and circumstances of the case and the gravity of offence, I am not inclined to grant bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.



(POORAN CHAND)
ASJ-02/West/Delhi
29.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 0192/2020
PS : Rajouri Garden
State Vs. Khurshid Ahmed
U/s 420/467/471 IPC**

29.07.2020

Through Video Conferencing

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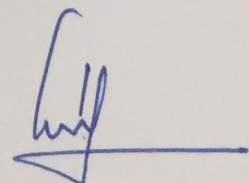
This is the application u/s 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Khurshid Ahmed.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State.
Sh. Utsav Saini, Ld Counsel for the applicant/accused through V.C.
Sh. Vinay Rohilla, Ld. Counsel for complainant.

Reply to the application already on record.

I have heard arguments from both the sides and perused the reply.

It is argued on behalf of applicant that he is in J.C since 22.03.2020. It is further argued that he is innocent and has been falsely implicated in the present case. It is further argued that no forgery whatsoever has been committed by the applicant. It is also argued that nothing has been recovered from the applicant and whatever document relied



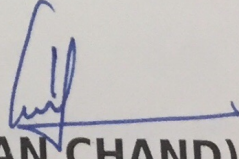
against the applicant is a photocopy and is already in the custody of the police. It is further argued that investigation has been completed and chargesheet has been filed. Therefore, applicant is no more required for any custodial interrogation. Trial will take time. Therefore, it is prayed that applicant may be granted bail and he is ready to abide by any condition imposed by this court.

Per contra, Ld. State Counsel has opposed the bail application on the ground that as per reply of the IO, the applicant made forged property documents and on the basis of those documents, obtained loan of Rs. 7 lacs from the complainant. It is further argued that during the course of investigation, the statement of owner of property was recorded wherein he stated that he never made any kind of GPA in favour of the applicant. It is further argued that in case applicant is released on bail, he may threaten the complainant. Considering the serious allegations against the applicant, he may not be granted bail.

I have considered rival arguments.

Considering the facts and circumstances of the case and the serious allegations against the applicant, I am not inclined to grant bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.


(POORAN CHAND)
ASJ-02/West/Delhi
29.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 247/2020
PS : Moti Nagar
State Vs. Ashish Upadhyay
U/s 498A/406 IPC**

29.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the application u/s 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Ashish Upadhay.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State.
Complainant alongwith her father.
Sh. Narender Yadav, Ld Counsel for the
applicant/accused.

Reply to the application received.

I have heard part arguments from both the sides and perused the reply.

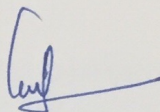
The complainant submits that she is ready to receive her dowry articles however, she has not been given the same by the applicant. On the other side, Ld. Counsel for applicant submits that applicant has already admitted the



articles in the list with the IO and is ready to return the same to the complainant. However, neither the admitted list is there nor the IO is present today.

Let IO be summoned for 07.08.2020. Interim protection given to the applicant shall continue.

Copy of this order be given dasti.



(POORAN CHAND)
ASJ-02/West/Delhi
29.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 127/2019
PS : EOW
State Vs. Vinod Kumar Prasad
U/s 420/467/468/471/120B IPC**

29.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

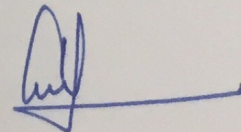
This is the sixth application u/s 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Vinod Kumar Prasad.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State.
IO SI Pradeep Rai.
Sh. P.S. Sharma, Ld. Counsel for applicant/accused.
Sh. Anish Bholra, Ld. Counsel for complainant.

Reply to the application already filed by IO.

By way of this application, applicant is seeking interim bail on the ground that applicant is a heart patient and a stent is fitted in the year 2016 and now he feels uneasiness and any mis-happening may occur with him.

It is also submitted that wife of the applicant is a patient of neurology problems and she has been advised



treatment but in the absence of applicant, she cannot get the treatment.

Another ground taken by the applicant is that his son is a student of Delhi Technology University and his fee of Rs. 1,95,000/- is due and in the absence of applicant, it is not possible to arrange the amount of fee.

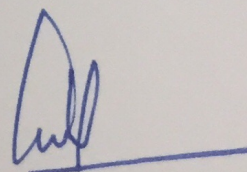
Vide order dated 14.4.2020, co-accused Tabrez Kamal was granted interim bail by Sh. Ankur Jain, Ld. ASJ, West and on the ground of parity and on humanitarian grounds, it is prayed that applicant may be granted bail.

Per contra, Ld. Counsel for complainant with the assistance of Ld. State Counsel has submitted that this is the sixth bail application and further submits that the last bail application was dismissed by this court on 20.07.2020. It is also submitted that the interim bail of co-accused Tabrez Kamal was dismissed by Hon'ble High Court of Delhi on 28.07.2020. It is further submitted that the allegations against the applicant are serious in nature.

I have considered rival submissions.

As regards the ground of parity is concerned, the co-accused Tabrez Alam was granted interim bail and not the regular bail. The interim bail could have been granted on some specific grounds and hence, same can not be a ground for seeking parity.

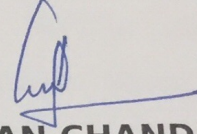
As regards the other grounds are concerned, same have already been considered earlier and no fresh



ground is made out for grant of bail to the applicant.

Considering the facts and circumstances of the case and the serious allegations against the applicant, I am not inclined to grant bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.



(POORAN CHAND)
ASJ-02/West/Delhi
29.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 0406/2020
PS : Paschim Vihar West
State Vs. Aman
U/s 392/34 IPC**

29.07.2020

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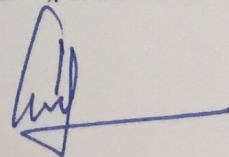
This is the application u/s 439 Cr.P.C. for grant of bail moved on behalf of applicant/accused Aman.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State
Sh. Ramesh Gupta, Ld Counsel for the
applicant/accused.

Reply to the application is already on record.

I have heard arguments on the bail application from both the sides and perused the record.

It is argued on behalf of applicant that he is in J.C since 18.05.2020. It is argued that applicant has been falsely implicated in the present case. It is further argued that investigation has been completed and chargesheet has been filed. Trial will take time. It is also argued that no fruitful purpose will be served in keeping the applicant/accused



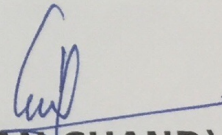
behind bar. Therefore, it is prayed that applicant may be released on bail and he is ready to abide by any condition imposed by this court.

Per contra, Ld. State Counsel has opposed the bail application on the ground of gravity of offence. It is also argued that the robbed mobile phone and cash were recovered from the possession of applicant. It is also argued that he has previous involvement in similar types of cases. It is also argued that applicant was identified by the complainant.

I have considered rival submissions.

Considering the facts and circumstances of the case, the gravity of offence and the fact of recovery of robbed articles from the applicant, no ground is made out for grant of bail to the applicant at this stage. Application is accordingly dismissed.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
29.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. Unknown
PS : Rajouri Garden
State Vs. Nikhil Bhatia
U/s. 498A/377/323/506/34 IPC

29.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

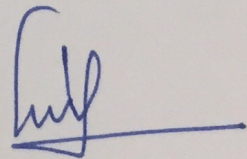
Proceedings of this matter has been conducted through Video Conferencing

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Nikhil Bhatia.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Pradeep Teotia, Ld. Counsel for applicant/accused.
Complainant in person alongwith Sh. Vivek Kadyan and
Ms. Nupur Sharma, Ld. Counsel.
IO/WSI Babita, PS Rajouri Garden.

At the outset, Ld. Counsel for applicant/accused submits that he is not aware about the registration of the FIR in the present case, if any as he has not been provided the copy thereof also he has not been provided copy of the reply filed by the IO. Due to this reason he has mentioned the particulars of the case as unknown. Ld. Counsel for applicant further requests to provide the copy of the FIR and reply to the bail application filed by the IO.

Contd.../-



At this stage, Ahlmad is directed to send the copy of both the documents through whatsapp.

At this stage, Ld. Counsel for applicant/accused wishes to withdraw the present application and he will file the fresh application after going through the FIR and reply of the bail application.

In view of the submissions made by Ld. Counsel for applicant/accused, the present bail application is dismissed as withdrawn.

Nothing said herein shall tantamount to have effect on the merits of the case.

Copy of this order be given dasti to all parties, as prayed.


(POORAN CHAND)

ASJ-02/West/Delhi

29.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.640/20
PS :Punjabi Bagh
State Vs. Bhim Soni
U/s. 356/379/411/385/507/120B/34 IPC

29.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Bhim Soni.

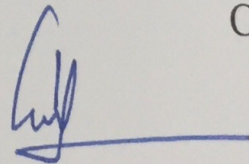
Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Ayub Khan, Ld. Counsel for applicant/accused.
SI Sudhir Rathi in person.
Sh. Lokesh Ahlawat, Ld. Counsel for complainant.

Fresh vakalatnama filed by Ld. Counsel for complainant.

As ordered on previous date, IO has supplied the copy of E-complaint to Ld. Counsel for applicant/accused. Ld. Counsel for applicant/accused has also requested to provide the copy of reply filed by IO to the bail application. Reply also supplied to Ld. Counsel for applicant/accused.

At this stage, Ld. Counsel for applicant/accused seeks two days time to go through the complaint and reply and will argue the matter on next date.

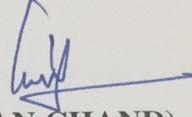
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Put up for hearing of this bail application on 04.08.2020.

Nothing said herein shall tantamount to have effect on the merits of the case.

Copy of this order be given dasti to all parties, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi

29.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.343/19
PS :Paschim Vihar (West)
State Vs. Rohit Kumar and others
U/s. 392/34 IPC

29.07.2020

Proceedings of this matter has been conducted through Video
Conferencing

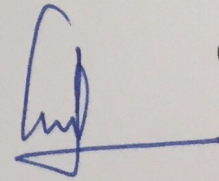
This is an application U/s. 439 Cr.P.C. for grant of regular bail moved on behalf of accused/applicant Rahul @ Bunty.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Varun Sharma, Ld. Counsel for applicant/accused.

IO filed reply. Copy supplied.

I heard arguments on the bail application from both sides.

It is argued on behalf of applicant/accused that he is in judicial custody since September 2019. It is also argued that FIR was without name of the applicant. It is also argued that applicant was arrested later on by the IO shown to the complainant who later on identify during the judicial TIP to work out the dead case of the police. It is further argued that so far as involvement of the accused in other cases is concerned IO has not filed the status of those cases as on today. It is also argued that challan has already been filed and trial will take time. Since accused is in judicial custody for more than 10 months, he may be granted bail.



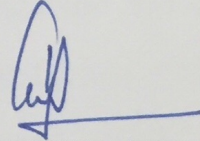
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Per contra, bail application is opposed by Ld. State Counsel on the ground that complainant has duly identified present accused and co-accused Rohit during judicial TIP. It is also argued that no complainant will identify the accused on the dictation of the IO wrongly as he will not get anything from the said wrong identification. It is also argued that offence is serious in nature and if accused enlarged on bail, there is chances that he will commit the similar type of offence.

In view of the facts and circumstances of the case, seriousness of the offence coupled with identification of the accused by the complainant in judicial TIP this court is not inclined to grant the bail. Hence, bail application is dismissed.

Nothing said herein shall tantamount to have effect on the merits of the case.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi

29.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.145/2019

PS :Mundka

State Vs. Jitender @ Bata

U/s. 392/397 IPC

29.07.2020

**Proceedings of this matter has been conducted through Video
Conferencing**

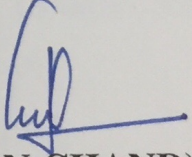
This is an application for release of Jamatalashi articles on behalf of accused persons i.e. Jitender @ Bata and Jitender @ Jittu.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Hari Kishan, Ld. Counsel for both applicants/accused persons.

IO filed reply to the bail application in respect of accused Jitender @ Bata stating that he has no objection if the said articles ordered to be released to the applicants/accused.

In view of the reply of IO all the personal search articles be released to the applicants/accused persons to the satisfaction of the concerned SHO. The application is disposed off accordingly.

Copy of this order be sent to SHO for compliance. Copy of this order be also given dasti, as prayed.


(POORAN CHAND)
ASJ-02/West/Delhi
29.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.130/2020
PS :Punjabi Bagh
State Vs. Sonu @ Amar
U/s. 307/34 IPC and 25/27 Arms Act

29.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

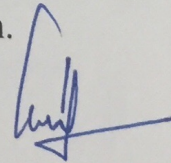
This is an application U/s. 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Ms. Dhaneshwari, Ld. Counsel for applicant/accused.

Part arguments heard.

At this stage, Ld. Counsel for applicant seeks to withdraw the present bail application.

In view of the submissions made by Ld. Counsel for application, the present bail application is dismissed as withdrawn.



(POORAN CHAND)
ASJ-02/West/Delhi
29.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.236/16

PS :Khyala

State Vs. Uday & Ors.

U/s. 302/341/452/324/120B/34 IPC

29.07.2020

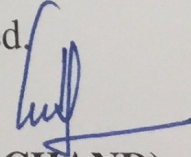
**Proceedings of this matter has been conducted through Video
Conferencing**

This is an application U/s. 439 Cr.P.C. for grant of extension of interim bail moved on behalf of accused/applicant Rajesh Jha.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. B.C. Joshi, Ld. Counsel for applicant/accused through VC.

This is an application for extension of interim bail moved on behalf of applicant/accused which was granted on 17.06.2020 on the criteria of High Powered Committee of Hon'ble High Court. Pursuant to direction of the full bench of Hon'ble High Court in **W.P.(C) 3037/2020** titled as **Court on its own motion Vs. State & Ors.** vide its order/judgment dated 13.07.2020, no further order is required to be passed on this application as interim bail application has already been extended till 31.08.2020. Accordingly, bail application is disposed off.

Copy of this order be sent to Superintendent jail. Copy be also given dasti to Ld. Counsel for applicant/accused, as prayed.


(POORAN CHAND)

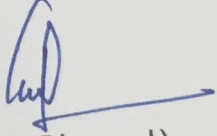
ASJ-02/West/Delhi

29.07.2020

29.07.2020

Sub: Regarding complaint made by convict Vijay s/o Vishram Singh.

In this matter, the above named convict has made complaint against the jail authorities to the Hon'ble High Court of Delhi. Subsequent thereto, a report was called from them. However, instead of giving report on the complaint of above named convict, Dy. Supdt. Has filed reply mentioning therein the reasons for non production of the above mentioned convict which is irrelevant. Let a fresh report be called from Jail Supdt specifically asking him about the report on the complaint of above named convict within a week from today positively so that report can be sent to Hon'ble High Court of Delhi.


(Pooran Chand)
ASJ (West-02) Delhi
29.07.2020